LOK SABHA

UNSTARRED QUESTION NO. 1469

TO BE ANSWERED ON 05.03.2018

DEMERGER OF GAIL

1469. SHRI JAYADEV GALLA:

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

पेट्रोलियम और प्राकृतिक गैस मंत्री

- (a) whether the Government proposes to split GAIL into two separate companies, one for marketing and the other for natural gas transmission; and
- (b) if so, the details thereof and the reasons therefor?

ANSWER

पेट्रो लयम और प्राकृतिक गैस मंत्री (श्री धर्मेन्द्र प्रधान)

MINISTER OF PETROLEUM & NATURAL GAS (SHRI DHARMENDRA PRADHAN)

(a) & (b): In year 1984, GAIL was established for transportation, processing and marketing of natural gas and for establishing and managing gas pipelines and related installations.

In the year 2006, the Government issued the Policy for Development of Natural Gas Pipelines and City or Local Natural Gas Distribution Networks. In terms of this policy and the provisions of the Petroleum & Natural Gas Regulatory Board (PNGRB) Act, 2006, all authorized entities including GAIL have to provide mandatory open access to its gas pipeline infrastructure on common carrier principle at non-discriminatory basis, at transportation rates determined by PNGRB. In the long run and with the maturing of gas markets, it is envisaged in the policy that the authorized entities will have transportation of natural gas as their sole business activity and will not have any business interest in the gas marketing or city or local gas distribution networks.
